

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
NEPTUNE VENTURES AND DEVELOPERS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Neptune Ventures And Developers Private Limited
2.	Date of incorporation of corporate debtor	15/01/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MH2009PTC189590
5.	Address of the registered office and principal office (if any) of corporate debtor	4th Floor, Eastern Business District, Near Mangatram Petrol Pump, L B S Road, Bhandup(W), Mumbai City, Mumbai, Maharashtra, India, 400078
6.	Date of closure of Insolvency Resolution Process	17/10/2024
7.	Liquidation commencement date of corporate debtor	08/10/2025
8.	Name and registration number of the insolvency professional acting as liquidator	Stress Credit Resolution Private Limited IBBI/IPE-0094/IPA-3/2023-24/50059
9.	Address and e-mail of the liquidator, as registered with the Board	B 1305-6, Dosti Elite, Road No. 29, Sion, Mumbai – 400022 admin@stresscredit.com
10.	Address and e-mail to be used for correspondence with the liquidator	B-807, East Point, Pant Nagar, 90 feet Road, Ghatkopar (East), Mumbai - 75 Email ID: nvdpl.liq@gmail.com
11.	Last date for submission of claims	07/11/2025

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the **Neptune Ventures And Developers Private Limited** on 08/10/2025.

The stakeholders of Neptune Ventures And Developers Private Limited are hereby called upon to submit their claims with proof on or before 07/11/2025 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
For Stress Credit Resolution Private Limited
Liquidator in the matter of
Neptune Ventures and Developers Pvt. Ltd.
Reg No. IBBI/IPE-0094/IPA-3/2023-24/50059
Date: 13/10/2025
Place: Mumbai

